1.

25.11.13.

CCP 36/11 O.A. No. 316/10

## Hon'ble Shri Navneet Kumar, Member (J) Hon'ble Ms. Jayati Chandra, Member (A)

List is being revised. No one is present on behalf of the applicant. Sri S. Verma and Sri Pankaj Awasthi holding brief for Sri A. K. Chaturvedi, learned counsel appearing on behalf of the respondents submits that against the order passed in O.A. 316/10 dated 2.11.11, the Writ Petition was preferred before the Hon'ble High Court and the Hon'ble High Court also allowed the Writ Petition and quashed the orders of the Tribunal and remanded back the matter for deciding a fresh. Since, order passed by Tribunal is already quashed by Hon'ble High Court as such nothing survives to be adjudicated in the present contempt petition.

Under the circumstances, the contempt petition is dismissed. Notices issued stands discharged.

J. Ch

Member(A)

Member(J)